

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No401
CP(CAA)/39(AHM)2021
in
CA(CAA)80 of 2020

Proceedings under Section 230-232 Co.Act, 2013

IN THE MATTER OF:

Arcelor Mittal India Pvt Ltd
AM Associates India Pvt Ltd
Arcelor Mittal Nippon Steel India Ltd

.....Applicant

.....Respondent

Order delivered on 01/02/2023

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Navin Pahwa, Sr. Adv. a.w Mr. Mihir Thakore, Sr. Adv.,
Mr. Nirag Pathak, Adv., Mr. Palash Agarwal, Adv., & Mr.
Abhishek Swaroop, Adv., Dr. Abhishek Manu Singhvi, Sr. Adv.
For the RD : Mr. Liladhar Sharma, Asst. Director

ORDER

Learned Senior Counsel Mr. Pahwa states that with regard to clarification no.3 & 4, audited financial statement for the period ending on 31.03.2020 & 31.03.2021 of the Petitioner companies are filed and with respect to point no.4, they have filed affidavit clarifying that the provisions of the Competition Act are not attracted. Learned Sr. Counsel further states that with regard to the point no.1, the RBI approval will have to be obtained after the scheme is approved. Scheme is required to be viewed in detail with respect to arrangements amongst all companies. Order is de-reserved.

List for further consideration on 16.02.2023

-Sd-

AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

-Sd-

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)